

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 2284
TO BE ANSWERED ON 05/08/2022

IMPLEMENTATION OF PM-KISAN SCHEME

2284. SHRI SAMIR ORAON:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to State:

(a) the details of the needy farmers being provided the benefits under the Pradhan Mantri Kisan Samman Nidhi yojana (PM-KISAN), State-wise;

(b) whether Government has made e-KYC mandatory for PM-KISAN scheme;

(c) if so, the details thereof;

(d) whether Government has noticed any incidents related to unfair advantage being taken of the said scheme; and

(e) if so, the number of people who are taking undue advantage of the scheme and the action being taken by Government against such persons?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

(a) The State-wise details of Number of eligible beneficiaries benefitted under PM-KISAN and amount released to them through various instalment since inception of the Scheme until 28/07/2022 is at Annexure.

(b) & (c) Government has made e-KYC mandatory for all the beneficiaries of PM-KISAN Scheme. Farmers can complete their e-KYC on PM-KISAN portal and PM-KISAN app using the One-Time Password (OTP) mode. Further, facility of Biometric e-KYC to the farmer has been provided through Common Service Centres (CSCs).

(d) & (e) PM Kisan Samman Nidhi (PM-KISAN), one of the largest central sector schemes, is being implemented to supplement financial needs of land holding farmers of the country. Under the scheme, financial benefit of Rs 6000/- per year, in three equal installments, is transferred into the bank accounts of farmers.

Till date, 11.37 crore eligible farmers have been paid more than Rs. 2 lakh crores, under PM KISAN.

Benefits of the Scheme are given to a farmer family. The family should own cultivable land, as per land record system of the concerned State/UT. Cut-off date for land ownership is 1st February 2019, except in case of inheritance due to death of a beneficiary. Certain Categories of higher economic status are excluded from getting the benefit under the scheme, such as former and present holders of constitutional posts; former and present Ministers/MPs/MLAs; all superannuated/retired pensioners whose monthly pension is Rs.10,000/-or more; all serving or retired employee of the Center/ State Govt or PSEs (excluding Multi-Tasking Staff / Class IV/Group D employees); all persons who paid Income Tax in last assessment year; professionals like Doctors, Engineers, Lawyers, Chartered Accountants, and Architects registered with Professional bodies; and Non-Resident Indians.

States/UTs identify and verify the beneficiaries under the scheme. Benefits are transferred to the beneficiaries through Direct Benefit Transfer mode, on the basis of verified data received from the States/UTs on the PM-KISAN portal. To help the States/UTs for automated validation of the beneficiaries' data, PM-KISAN portal has been integrated with the portals of Unique Identification Authority of India (UIDAI) for Aadhaar authentication; with Public Finance Management System (PFMS) for validation of account and Government employees/pensioners data; with Income Tax department for validation of income tax payee status; and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments.

Eligible farmers are being enrolled and deceased/ineligible beneficiaries are being removed by way of continuous verification and validation of the beneficiary's data. The States/UTs have been provided with the option to mark beneficiaries as eligible to ineligible and vice versa, after due verification. States/UTs have been asked to expedite the process for saturation of the scheme with all the eligible beneficiaries and removal of ineligible beneficiaries.

Some instances have come where payments have been made to ineligible persons. Recoveries have also been made from fraudulent beneficiaries by the respective State Governments.

Further, following special measures have been taken by the Union Government:

- (i) The process of login credentials has been reviewed and new process has been implemented by the Government. In the process, use of government email id, two factor OTP authentication in mobile as well as in email has been made mandatory, apart from condition to change the password regularly.
- (ii) States/UTs have been instructed to recover the money and accordingly, a process to recover the money has been issued.
- (iii) Standard Operational Guidelines for identification of Income Tax Payees have been prepared and circulated to the States.
- (iv) Caution Advisory to the States to adopt measures during the registration and verification of farmers under the PM-KISAN scheme.

- (v) Standard Operational Guidelines for Physical Verification of PM-KISAN beneficiaries have been circulated to the State Governments.
- (vi) States/UTs have been instructed to carry out Social audit of the list of beneficiaries in the Gram Sabha meeting.
- (vii) Physical verification of at least 5% beneficiaries in every State/UT.

Annexure**State-wise details of Number of eligible beneficiaries benefitted under PM-KISAN and amount released to them through various instalment since inception of the Scheme until 28/07/2022.**

States/UTs	Number of Farmers	Total Amount Released
Andaman And Nicobar Islands	16,128	32,62,66,000
Andhra Pradesh	53,70,497	98,45,58,40,000
Arunachal Pradesh	96,682	1,63,93,58,000
Assam	14,41,048	23,05,70,90,000
Bihar	83,77,868	1,41,24,83,54,000
Chandigarh	424	73,78,000
Chhattisgarh	31,20,494	47,96,79,70,000
Delhi	15,526	27,35,78,000
Goa	10,030	16,94,88,000
Gujarat	61,38,490	1,13,92,63,18,000
Haryana	19,21,372	37,24,60,80,000
Himachal Pradesh	9,59,183	19,01,29,58,000
Jammu And Kashmir	11,75,231	22,12,90,62,000
Jharkhand	26,92,670	34,98,40,48,000
Karnataka	52,68,050	96,89,45,38,000
Kerala	36,72,479	70,89,68,96,000
Ladakh	18,591	33,86,84,000
Lakshadweep	1,856	1,20,82,000
Madhya Pradesh	87,51,244	1,48,36,55,46,000
Maharashtra	1,07,55,763	2,00,77,99,70,000
Manipur	5,01,070	5,60,15,16,000
Meghalaya	1,94,551	2,68,94,54,000
Mizoram	1,78,173	2,09,51,52,000
Nagaland	2,07,142	3,78,24,08,000
Odisha	39,65,208	67,09,53,04,000
Puducherry	10,856	21,12,48,000
Punjab	17,18,741	35,28,40,28,000
Rajasthan	74,48,954	1,34,77,23,96,000
Sikkim	10,533	12,86,16,000
Tamil Nadu	38,51,198	77,30,49,08,000
Telangana	37,86,110	76,46,47,94,000
The Dadra And Nagar Haveli And Daman And Diu	14,159	27,83,20,000
Tripura	2,40,833	4,50,20,48,000
Uttar Pradesh	2,59,39,328	4,80,24,41,98,000
Uttarakhand	9,27,691	17,43,80,24,000
West Bengal	49,01,792	36,17,74,88,000
TOTAL	11,36,99,965	20,01,80,14,06,000
